

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): We have suggested that one more hour be given for this motion.

Mr. Speaker: One more hour is already given. Seven hours were allotted, but we have already taken seven hours and twenty minutes and I am sure that the Minister will take about 40 minutes.....

The Minister of Planning, Petroleum and Chemicals and Social Welfare (Shri Asoka Mehta): I have told the Deputy-Speaker that I would take 20 to 25 minutes.

Mr. Speaker: All right. Then two or three more members can speak. The Minister will reply at 2 O' Clock.

House I cannot do it. Unfortunately I cannot place my views here. If I do, it will become a debating table I will not be able to argue.

Shri Surendranath Dwivedy: We shall discuss the matter with you.

Shri Hem Barua (Mangaldai): When we came to your Chamber this morning, you were not there; you were late.

12.44½ hrs.

MOTION RE. FOURTEENTH AND FIFTEENTH REPORTS OF THE COMMISSIONER FOR SCHEDULED CASTES AND SCHEDULED TRIBES FOR 1964-65 AND 1965-66—contd.

Mr. Speaker: Mr. Sadhu Ram.

श्री साधुराम (फिल्लोर) : अध्यक्ष महोदय, शैड्यूल्ड कास्ट्स और शैड्यूल्ड ट्राइब्स कमिश्नर की रिपोर्ट्स जो कि हाउस के सामने पेश हैं उन के सम्बन्ध में कई माननीय सदस्य बोल चुके हैं और मैं आप का शुक्रगुजार हूँ कि आप ने मुझे भी उस पर बोलने का थोड़ा समय दिया।

सन् 1961 की मर्दमशुमारो के हिसाब से सैशस के हिसाब से हमारे भाई कोई 20, 22 करोड़ के करीब बैठते हैं। 5 करोड़ के लगभग शैड्यूल्ड ट्राइब्स हैं और 10 करोड़ शैड्यूल्ड कास्ट्स हैं और 5 करोड़ भ्रदर बैंकवर्ड क्लासेज हैं इस देश में ऐसे आदमी हैं जिनके साथ अभी तक इंसानियत का सलूक नहीं होता है। शैड्यूल्ड कास्ट्स के लोग जो गांवों में रहते हैं, या शहरों में रहते हैं उन को आदमियत का दर्जा नहीं मिलता है। इसलिए आजादी आने के बाद उन के लिए जो सीटें रिजर्व की थीं प्रेसेम्बलियों में और पार्लियामेंट में सीटें रिजर्व करने के बाद उन के नुमायन्दे जो आते हैं वह इसलिए भेजे गये कि यह

12.43½ hrs.

RE: MOTION FOR ADJOURNMENT
(Query)

Shri Surendranath Dwivedy (Kendrapara): Am I to understand that you have not given any decision about the adjournment motion?

Mr. Speaker: I do not give here at all. I may allow or disallow. But on the floor of the House I am not going to say anything. I wish I had been convinced about it inside my Chamber, so that there could have been some argument; I could have argued the case inside the Chamber..... (Interruptions). The same thing happened about Neiveli strike notice and all that. I discussed and asked them: if every threatened notice of strike is give as an adjournment motion, what would happen. The same thing happened about Ranchi also. I have to convince myself by talking about it in the Chamber; on the floor of the